

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 141 OF 2018 &
IA NO. 667 OF 2018

Dated: 06th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Transmission Corporation of Andhra Pradesh Pvt. Ltd. Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Purna Singh
Mr. Prashant Mathur

Counsel for the Respondent(s) : Mr. Rohit Rao N.
Mr. Kiran Kumar K of R-2

ORDER

Learned counsel, Mr. Rohit Rao N., appearing for the second Respondent prays for two weeks time to enable him to file his reply to the main appeal as well as IA.

Submission made by learned counsel appearing for the second Respondent, as stated above, is placed on record.

Learned counsel appearing for the second Respondent is permitted to file his reply to the main appeal as well as IA by 20.09.2018, after duly serving copy on the other side.

List the matter on **04.10.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member